

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

M.A. 496 /2016 O.A.No. 350/01511 /2016 In the Matter of: An application u/s 19 of the A.T.Act, 1985;

-And-

In the Matter of:

Sushanta Chatterjee, son of

Late Satya Charan Chatterjee

and Late Smt.Nihar Bala Devi

(Chatterjee), aged about 69

years, residing at Pathakpara,

(Near Gopal ber), P.O. & Dist.

Babkura, Pin-722101.

.. Applicant

## ~Versus⇔

- 1) Union of India through the Secretary, Ministry of Finance North Block, New Delhi-110001
- 2) The Secretary to the Govt.

  of India. Ministry of Personnel, Public Grievances & Pensions, Deptt. of Personnel
  & Training, North Block, New
  Delhi-110 001.
- 3) The Accountant General
  (A&E), West Bengal, Indian
  Audit and Accounts Department
  Treasury Buildings, 2, Govt

Place R West, Kolkata-70000

4) The Audit Officer(Adminiteration), Local Audit Dept Office of the Accountant General(R.W. & L.B.A.), X West Bengal, CGO Complex, 'C' xx East Wing(5th floor)

Salt Lake, DF Block, Sector -I, Kolkata-700 064.

5) The Chief Manager, United Bank of India, Bankur Brnach, P.O. & Dist. Bankura

Pin-722101.

.. Respondents

No. O.A. 350/01511/2016 M.A. 350/00496/2016

Date of order: 15.11.2017

Present:

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant

Mr. K. Sarkar, Counsel

For the Respondents

Mr. S. Bhattacharya, Counsel

## ORDER

## Ms. Bidisha Banerjee, Judicial Member:

Mr. K. Sarkar, Ld. Counsel appears for the applicant and Mr. S. Bhattacharya, Ld. Counsel appears for the respondents.

- 2. The applicant, a handicapped child of the deceased employee, has sought for family pension in accordance with rules. A representation preferred sometimes in the year 2012 is still pending consideration as submitted by the respondents. The Ld. Counsel for the respondents submits that the representation can be directed to be disposed of with a reasoned and speaking order. However, he submits that the applicant should produce a fresh certificate in support of his physical health and his nature of handicap.
- 3. In such view of the matter, the O.A. is disposed of with a direction upon the respondents to consider the pending representation with a reasoned and speaking order within three months from the date of receipt of a copy of this order.
- 4. For this purpose the applicant shall furnish a fresh certificate about his health from a competent authority within 4 weeks from the date of communication of this order. In case nothing stands in the way, let the benefits be extended by 1 month thereafter.

- 5. Both the O.A. as well as the M.A. accordingly stands disposed of. No costs.
- 6. We make it clear that we have not gone into the merits of the matter and all points are left open for consideration of the concerned appropriate authority.

(Dr. Nandita Chatterjee) Administrative Member (Bidisha Banerjee) Judiçial Member

SP

